

*Report*

[Shri Bhakt Darshan]

(iv) The Delhi Motor Vehicles (Second Amendment) Rules, 1967, published in Notification No. F.3(39)/66-67 Transport in Delhi Gazette dated the 1st June, 1967.

(v) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1967, published in Notification No. F.3 (10/65-66-Transport in Delhi Gazette dated the 22nd June, 1967.

[Placed in Library, see No. LT-1356/67]

(2) to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(i) (a) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules, 1967, published in Notification No. 2728-H. II(2)/67-11261 in Chandigarh Gazette dated the 22nd May, 1967.

(b) A Statement showing reasons for delay in laying the above notification. [Placed in Library, see No. LT-1541/67]

(ii) Notification No. 83/67/F. No. 68-332/67-Pub. published in Andaman and Nicobar Gazette dated the 2nd August, 1967, making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library, see No. LT-1541/67]

12.46 hours

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## THIRTEENTH REPORT

SHRI KHADILKAR (Khed): I present the Thirteenth Report of the Committee on Private Members' Bills and Resolutions.

## COMMITTEE OF PRIVILEGES

## THIRD REPORT

SHRI KHADILKAR (Khed): I present the Third Report of the Committee of Privileges.

ESTIMATES COMMITTEE  
FOURTEENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I present the Fourteenth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and Fourth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—CSIR—Central Electronics Engineering Research Institute, Pilani.

12.46½ hrs.

STATEMENT RE: REPORTED STATEMENT MADE BY THE DEPUTY PRIME MINISTER ABOUT "TWO CHINAS".

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): My attention has been drawn to some Press reports regarding a statement attributed to the Deputy Prime Minister regarding China. In a press Conference on the 12th September at the Indian Embassy in Washington, the Deputy Prime Minister was asked the following question.

"Will you be in the forefront about the admission of China into the United Nations?"

The Deputy Prime Minister replied, "We have not been in the forefront in the last 15 years. That is all I know. Every nation ought to be in the United Nations. That is the stand we have taken. But we are not now sponsoring a resolution, but if it is sponsored we will certainly vote for it." The Deputy Prime Minister was further questioned:

"Do you mean that there should be two chinas in the U.N.?"

To this he replied "I do not know. There are at present two countries. Formosa is an independent country as it is. And it is a member of the U.N., though in the name of China, which I don't understand."

My attention has also been drawn to some Press reports regarding the alleged clarification issued by the spokesman of the Ministry of External Affairs regarding the statements of the Deputy Prime Minister on China during his visit abroad. I have seen the relevant papers and am satisfied

that the spokesman not only did not issue any explanatory clarification about the Deputy Prime Minister's statement but in fact and quite rightly refused to comment on it. He was handed over routine questions by some correspondents on the Government of India's China policy. After obtaining my clearance of the draft answers, he gave them to the correspondents. There was no reference to the Deputy Prime Minister in these questions and answers.

There is no change in Government's China policy. We continue to recognise the People's Republic of China.

SOME HON. MEMBERS *rose*—

MR. SPEAKER: No, please. I will explain. We have been following a certain procedure. Immediately after the Minister's statement, no questions are allowed. Later on, if anybody wants to raise a discussion, it can be done. If all of you put one question each, then it will easily take one or two hours..

AN HON. MEMBER : Only clarification.

MR. SPEAKER: Everybody wants only clarification. So, if a discussion is necessary, I do not mind having it later. But if each one of you wants clarification, will it be possible? Let us not break the principle. If you want to change it, you may do so. But I am not prepared to allow any questions in the name of clarification because I cannot allow a few people and then say 'no' to the others'. This is the procedure that has been followed.

SHRI HEM BARUA (Mangaldai): You are going back on the convention which you yourself started.....

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, आप मेरी एक बात सुन लें। मैं प्रधान मंत्री से कोई प्रश्न नहीं पूछना चाहता। मैं आप का मार्गदर्शन चाहता हूँ।

SHRI SHEO NARAIN (Basti): You have allowed him, Sir....

MR. SPEAKER: It is not a question to the Prime Minister; it is a question to me.

SHRI SHEO NARAIN: If you permit him then we should also be allowed.

MR. SPEAKER: How can I say 'no' to Mr. Sheo Narain?

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, इस सवाल पर हम ने और तरीकों से विवाद खड़ा करने का प्रयत्न किया था। एक तरीका यह है कि ध्यान दिलाओ सूचना दी जाए जिस पर प्रश्न हो सकते हैं। ऐसी सूचना दी गई थी लेकिन स्वीकार नहीं की गई। दूसरा तरीका स्थगन प्रस्ताव पेश करने का है। उस में भी चर्चा हो सकती है। लेकिन इस तरह के जो वक्तव्य दिए जाते हैं जो विवाद खड़े करते हैं उन पर चर्चा उठाने का तरीका है और मैं चाहूंगा आप हमें इस मामले पर चर्चा उठाने की इजाजत दें। अभी तक सरकार की तरफ से अन्तर्राष्ट्रीय समस्याओं पर या विदेश नीति के मामले पर किसी भी बहस का प्रस्ताव नहीं दिया गया। मैं समझता हूँ सरकार की ओर से प्रस्ताव यदि नहीं आता तो आप हमें सरकार की विदेश नीति पर बहस करने का मौका दें जिस में हम यह मामला भी उठावें।

MR. SPEAKER: I have no objection. On foreign policy or something, Government may agree for a discussion when we can raise these points and have a useful discussion. Each one of you putting a question now will not serve the purpose.

SHRI HEM BARUA *rose*—

SHRI UMANATH (Pudukkottai): About the convention, may I submit.

MR. SPEAKER: Mr. Hem Barua.

SHRI HEM BARUA: On a previous occasion you started a convention in this House in your wisdom. Whenever a Minister made a statement, some Members wrote to you that they would like to seek a clarification on the statement and you allowed them. That is the convention you started, but today unfortunately, possibly due to the inter-session period intervening, you have broken the convention altogether and are trying to start a new convention.

MR. SPEAKER: If all of you write to me, then there is absolutely no chance. Mr. Ranga.

SHRI RANGA (Srikakulam) : In regard to these matters, whenever we want any kind of clarification, you want us to meet you in your Chamber and discuss it with you. There is a particular procedure that we have been following so far, but suddenly you are now seeking to change the procedure.

MR. SPEAKER: No, not now, I have been following it all along.

SHRI RANGA: You want a change, and you are suggesting a change now. Would it not be better to allow the earlier practice to continue and then call us, if you so like, to your Chamber and then discuss it?

MR. SPEAKER: Yes, we can discuss, but anyway, I have been following this practice.

SHRI RANGA: You cannot go on making changes.

MR. SPEAKER: No, in the last session also and even earlier, I had been following this procedure. I have allowed a discussion also on one or two issues. Shri Ranga may not know it, but I am sure he can look into the records and the records will bear me out that there have been very many statements on the floor of the House without any questions after the statement, and I have allowed discussions also on one or two of them.

SHRI HEM BARUA: You had allowed questions also.

SHRI RANGA: How can you suggest such a departure all of a sudden?

MR. SPEAKER: Evidently, Shri Ranga was not here.

SHRI RANGA: I was here certainly.

SHRI BAL RAJ MADHOK (South Delhi): Will you allow a discussion on all the statements made by Ministers? Obviously, you cannot allow a discussion on all the statements. Therefore, the convention in the past has been that whenever statements are made, on some important statements some questions are allowed and the matter is allowed to be discussed. You cannot permit a discussion obviously on all the statements.

MR. SPEAKER: If all the Members begin to ask questions, then it would not serve any purpose. I do not know if I can allow only Shri Bal Raj Madhok but not allow so many other Members to ask questions. I do not know whether I can do such a thing...

SHRI UMANATH: You can regulate.

MR. SPEAKER: I cannot regulate in this matter; I cannot distinguish or differentiate between one hon-Member and another. I do not want to take that responsibility of regulating it in that way. How can I give a privilege to certain Members but shut out the other Members? I cannot do it on the floor of the House. It is not proper also for the Speaker to do it.

SHRI RANGA: I am sorry that these words have fallen from your lips. The practice here has been this. It is not as if all the five hundred odd Members have been rising to put questions or have been insisting upon this kind of right. It is only one spokesman from each one of these groups. Generally, we have been trying our best to see that either the leader or the deputy leader or one member from each of the groups only gets up to ask for an elucidation. So, it is not proper to twist us by saying that if all of us were to get up and ask questions it would take two hours or three hours. I am really sorry. You are suggesting a new procedure without any prior consultation with any of us. It is very wrong.

MR. SPEAKER: The hon. Member was not here unfortunately. He came a little late to this House. This is the practice which has been followed.

SHRI RANGA: No.

MR. SPEAKER: The hon. Member may think like that. Unfortunately he was not here in the beginning he was not the leader of his party here at that time but somebody else was the leader of his party when I had followed this practice. so, the hon. Member is not right.

SHRI RANGA: You are wrong.

MR. SPEAKER: I would say that the hon. Member is wrong.